GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS)

LOK SABHA UNSTARRED QUESTION NO. 4338 TO BE ANSWERED ON 29.03.2022

Data of Shooting Sports

4338. SHRI SHYAM SINGH YADAV:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government maintains any data pertaining to the State associations recognized by the State Governments /UT administration relating to shooting sport and if so, the details thereof;

(b) the details of list of all the State rifle associations in India recognized by State Governments and UT administration;

(c) whether the Government intends to take action against illegal State rifle associations set up in various States;

(d) if so. the details thereof;

(e) whether the Government intends to take action against the people nominated from the non-recognized State rifle associations to the National Rifle Association of India; and

(f) if so, the details thereof?

ANSWER

THE MINISTER OF YOUTH AFFAIRS & SPORTS [SHRI ANURAG SINGH THAKUR]

(a) to (f): Sports being a state subject, the Ministry of Youth Affairs and Sports deals only with national level sport federations. State/UT level sport federations come under the purview of the States/UTs and therefore action against non-recognised state sports federations/associations is to be taken by the respective State/UT Governments . The provisions of National Sports Development Code of India, 2011, are not applicable to State/UT level sport federations/associations. The National Rifle Association of India (NRAI), has informed that it gives affiliation to the State Rifle Associations as per the provisions of the NRAI constitution and has further informed that the Federation does not maintain record of recognition of the State Rifle Associations by the respective State Governments.

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